

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-513
IB-2414/ND/2019
IA/1976/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 08.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Kumar Sumit, Advocate for the Liquidator

For the Respondent

: Adv. Akash Srivastava for Respondent no. 5

ORDER

IA/1976/2020:-

This is the IA regarding the affidavit of service in CA-1423/2020. As informed by the Ld. Counsel for the liquidator that CA-1423/2020 is related with the matter of liquidation which has already been disposed of on 03.11.2020, hence, the present application i.e. IA/1976/2020 stands closed.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-514
IB-2414/ND/2019
IA/1734/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs.
Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 08.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Kumar Sumit, Advocate for the Liquidator
For the Respondent : Adv. Akash Srivastava for Respondent no. 5,

ORDER

IA/1734/2020:-

Ld. Counsel for the liquidator informed us that the order of liquidation has already been passed on 03.11.2020, considering this, list the matter on **12.02.2021**.

In the meantime, Ld. Counsel for the liquidator is directed to explain whether the application under Section 19 is maintainable in view of the facts that order of liquidation has already been passed.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515
IB-2414/ND/2019
IA/2153/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs.
Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 08.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Kumar Sumit, Advocate for the Liquidator
For the Respondent : Adv. Akash Srivastava for Respondent no. 5

ORDER

IA/2153/2020:-

Written submissions filed by the Ld. Counsel for the liquidator is on the record but the written submissions filed by the Respondent no. 8, 9 and 10 are not on the record. Ld. Counsel for the respondent no. 5 also submitted that he has also filed the reply but the same is not on the record.

Since, these documents are not on the DMC, so, Ld Counsels for the respective parties are directed to share the diary number and date of filing with the Court Officer then Court Officer is directed to take steps for uploading of these documents before the next date of hearing. List the case on **12.02.2021.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)